CENTRAL ADMINISTRATAIVE TRIBUNAL ALLAHABAD BENCH:
ALLAHABAD

(THIS THE 14TH DAY OF MAY 2009)

PRESENT

HON'BLE MR. JUSTICE A.K.YOG, MEMBER (J)
HON'BLE MRS. MANJULIKA GAUTAM, MEMBER (A)

ORIGINAL APPLICATION No. 986 OF 2000.
(Under Section 19, Administrative Tribunal Act,1985)

Jitendra Nath Choubey S/o Late B. Choubey R/o 1513 A
Manas Colony Mughalsarai District Chandauli.

..............Applicant.

By Advocate: Shri S. K. Mishra/Shri S. K. Dey

Versus

1. Union of India through the General manager E. Rly.
   Culcutta.

2. The Chief Administrative Officer (Con) E. Rly. Culcutta.

3. The Chief personal Officer E. Rly. Culcutta

.... Respondents

By Advocate: Shri K. P Singh

O R D E R

Delivered by Justice A.K. Yog, Member (J)

Heard Learned Counsel appearing for both sides
Perused the pleadings and documents on record.

2.   Learned Counsel for the applicant referred to para 4.6
of the OA which reads:-

"That his colleaque Sri Ram Kishore Prasad Singh Senior M.C.U./Dy. CE/C/Danapur was fixed in scale of pay Rs.45,00-7000 w.e.f. 1.1.96 and then he made representation for his fixation of pay on scale of pay Rs. 45,00-700 and the matter was referred vide letter dated 3.11.98 which is annexed as annexure A-3 with Comp No. 2."
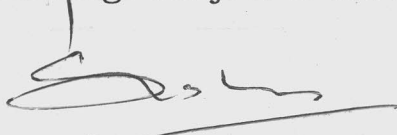
3.   Learned Counsel for the applicant Sri S. K. Mishra stated that the case of applicant is at par with one Ram Kishore Prasad Singh Senior M.C.U.
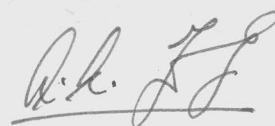
4.   Learned Counsel for the applicant informs that case of refixation of pay scale is subjudice before Central Administrative Patna Bench.

5.   In view of it we deem it appropriate that at this stage this Bench should not interference with the impugned order but we further provide that, Ram Kishore Prasad Singh found finally entitled for higher scale the present applicant (J. N. Choubey) may also, if so advised make claim benefit.

5.   In view of the above the present OA is dismissed at this stage subject to the above observations/directions.

Member (A)   Member (J)

Dev/-